

NOTICE

IN SUPERSESSION OF Notice dated **04/02/2025**, **IT IS HEREBY NOTIFIED** for the information of the Advocates and Parties appearing in-person at **Principal Seat at Bombay and its Benches at Nagpur, Aurangabad and High Court of Bombay at Goa :**

- 1) **All Anticipatory Bail Applications** under section 438 of the Code of Criminal Procedure, 1973/under section 482 of the Bharatiya Nagarik Suraksha Sanhita, 2023 **arising from the same FIR** shall be placed **before the Hon'ble Judge, as per roster.**
- 2) **All Regular Bail Applications** under section 439 of the Code of Criminal Procedure, 1973/under section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 **arising from the same FIR** shall be placed **before the Hon'ble Judge, as per roster.**
- 3) **All Appeals** seeking Regular/Anticipatory bail under the **Special Acts** during pendency of the Trial arising from the same FIR shall be placed **before the Hon'ble Judge, as per roster.**

Note : If on account of change of the roster, the Hon'ble Judge, who was earlier dealing with the bail matters is not taking up the bail matters and sitting in the Division Bench or taking up different assignment than bail, then bail applications arising from the same FIR shall be placed before the Hon'ble Judge, taking up bail applications as per roster.

High Court, Appellate Side)
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Bombay, dated 18th February 2025)

By Order

Sd/-
(H. M. Bhosale)
Registrar (Judicial-I)